

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

Item No. 104  
CAA-26/ND/2020

**IN THE MATTER OF:**

**M/s. K.R. Equipments Pvt. Ltd. And  
M/s. Cleanauto Solutions Pvt. Ltd.**

**...PETITIONER**

**Section**

**Under Section 230-232**

**Order delivered on 05.08.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner  
For the RD/OL**

**:Mr. Praveen Kumar Mittal, Adv.  
:Ms. Tania Sharma, Adv.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Petitioners as well as Learned Counsel for RD. Learned Counsel for RD has submitted that they have filed their report and they have set objections. The Learned Counsel for the Petitioner has submitted that he has received the copy of the reply filed by RD's office and with regard to the objections raised they will clarify the same within one week, thereafter a week days' time is granted to RD as prayed for. Matter is adjourned to 24.08.2020.

- SA -

**(V.K. Subburaj)  
Member (T)**

- SA -

**(P.S.N. Prasad)  
Member (J)**

(Meenu)